

(Nov. 3-7, 2004) which states that "While agreeing to continue with the existing understandings on the humane treatment and early release of apprehended fishermen, it was decided to constitute a Joint Working Group which could meet frequently to deal with issues relating to straying fishermen, work out modalities for prevention of use of force against them and the early release of confiscated boats, and explore possibilities of working towards bilateral arrangements of licensed fishing."

(d) Does not arise.

**Proposal for Employment Guarantee Act**

130. SHRI A. VIJAYARAGHAVAN:

SHRI K. CHANDRAN PILLAI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is any proposal to introduce the Employment Guarantee Act;

(b) if so, the details including the districts to which the above scheme is to be implemented, State-wise, category-wise as on today; and

(c) if so, the details including the source of fund and the amount of fund allotted/to be allotted for the above, programme-wise, category-wise as on today?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO): (a) to (c) The proposal to enact a Central Legislation for the National Rural Employment Guarantee Act, which aims to enhance livelihood security to poor households in rural areas by providing at least 100 days of guaranteed wage employment to every poor household whose adult members volunteer to do unskilled manual labour, is under consideration of the Government.

**Housing complex for women bidi workers**

131. SHRI B.J. PANDA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government propose to build low cost housing complex for women bidi workers in Solapur;